

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 47 of 2022

IN THE MATTER OF:

SANJAY KUMAR PAL

... APPLICANT

VERSUS

STATE OF U.P. & ORS.

... RESPONDENTS

S.No.	Particulars	Page No.
1.	PRELIMINARY OBJECTIONS AND PARAWISE REPLY TO THE DETAILS OF COMPENSATION FILED BY THE APPLICANT	1-13
2.	<b>Annexure R/1.</b> A certified copy of the relevant Khasra records.	14-19
3.	<b>Annexure R/2.</b> Self-declarations by local farmers.	20-24
4.	<b>Annexure R/3.</b>	25-29

	Recent photographs showing widespread cultivation in the areas surrounding the Applicant's land, while the Applicant's land remains conspicuously uncultivated.	
--	---	--

RESPONDENT NO. 5

Filed through:



PREET SINGH OBEROI  
Counsel for Respondent No. 5  
CPSO LAW OFFICE  
10<sup>TH</sup> FLOOR, HT HOUSE  
KG MARG, NEW DELHI – 110001  
[office@cpsolaw.com](mailto:office@cpsolaw.com),

Place: New Delhi  
Date: 29.08.2024

**427****BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 47 of 2022****(I.A. No. 23 of 2022)****IN THE MATTER OF:**

SANJAY KUMAR PAL

... APPLICANT

VERSUS

STATE OF U.P. &amp; ORS.

... RESPONDENTS

**PRELIMINARY OBJECTIONS AND PARA-WISE REPLY TO THE  
DETAILS OF COMPENSATION FILED BY THE APPLICANT****MOST RESPECTFULLY SHOWETH:**

1. That the present objections and para-wise reply are being filed on behalf of Respondent No. 5 in response to the Details of Compensation filed by the Applicant dated 18/07/2024, pursuant to the order of this Hon'ble Tribunal dated 12.12.2023.
2. The present reply is in addition to the reply already filed by the Respondent no. 5 and shall be read in addition to the instant reply. The contents of the

same are not being repeated for the sake of clarity, however, the same may be read as a part and parcel of the present reply.

3. It is submitted that each and every allegation, claim, and calculation made in the Details of Compensation filed by the Applicant, which is contrary to or inconsistent with what is stated by the respondent no. 5, is hereby denied.
4. The Applicant's claims are barred by limitation as they pertain to alleged damages from 2016 onwards, well beyond the prescribed period for filing such claims.
5. At the outset, it is submitted that the compensation claim filed by the Applicant is baseless, misconceived, and liable to be dismissed on the following grounds, which are without prejudice to one another and the fact that the petition is not maintainable under the provisions of the NGT Act.

#### **I. LACK OF EVIDENCE OF NON-COMPLIANCE**

3. It is respectfully submitted that multiple rounds of inspections have been ordered by this Hon'ble Tribunal, none of which have found any non-compliance on the part of Respondent No. 5. The following table summarizes the inspection reports and their observations:

Order vide which the Committee Constituted	REPORT	REMARKS
16.02.2022 (Present matter)	Joint committee report dated 12.05.2022	<ol style="list-style-type: none"> <li>1. At the time of inspection, no industrial effluent found on Applicants land. <b>(Page 7 of the Report)</b></li> <li>2. No complaints regarding any pollution found in the area. <b>(Page 8 of the report).</b></li> </ol>
18.10.2022	Enquiry report of the District Agriculture officer <b>(@Pg 216)</b>	<ol style="list-style-type: none"> <li>1. Treated water discharged by the Respondent no. 5, is not causing any loss to the land of the Applicant. <b>( Page 216, para 6).</b></li> <li>2. The Applicant is intentionally not sowing any crops in his land. <b>( Page 216, para 7).</b></li> <li>3. Applicant is not entitled to any compensation. <b>(Page 216, para 8).</b></li> </ol>
24.03.2023	Joint Committee Report <b>(@Pg 294)</b>	<ol style="list-style-type: none"> <li>1. Respondent no. 5 samples were found compliant to the parameters. <b>(Table @Pg 297/298).</b></li> </ol>
24.07.2023	Action Taken Report by UPPCB	<ol style="list-style-type: none"> <li>1. Respondent no, 5 was fully compliant with the parameters. <b>(Table @Pg 340 and Pg 344, Pg 345,)</b></li> </ol>
07.12.2023	Report by National Mission for	<ol style="list-style-type: none"> <li>1. Respondent no. 5 categorised as “complied</li> </ol>

## 430

	Clean Ganga (NMCG) (@Pg 373)	industry”. (Table at Pg 374/375 – Entry 16).
--	------------------------------------	---

4. It is submitted that these inspection reports conclusively demonstrate that Respondent No. 5 has been operating in full compliance with all applicable environmental norms and regulations. Furthermore, the above reports also prove that the Applicant is intentionally not sowing crops and that he is not entitled to any compensation.

### II. LACK OF CULTIVATION, INTENTIONAL SUPPRESSION AND NEGLECT

5. Contrary to the Applicant's assertions, revenue records (Khasra) clearly show that the Applicant cultivated paddy and wheat crops from Fasali Year 1424 to 1427 (2016 to 2020). The same fact has been wilfully concealed by the Applicant. A certified copy of the relevant Khasra records is annexed herewith and marked as **Annexure R/1**.
6. The Applicant has deliberately concealed this fact and only provided documents from Fasali Year 1428 (2020-2021) onwards to mislead this Hon'ble Tribunal. This selective disclosure is a clear attempt to fabricate a claim where none exists.

### III. NATURE OF THE JHIRIYA PUBLIC DRAIN:

7. It is pertinent to note that the jhiriya public drain originates approximately 3 km before the Respondent's unit and carries untreated wastewater discharged from 5-7 villages before meeting the treated discharge from the unit.
8. Consequently, the characteristics of the jhiriya public drain water do not represent the characteristics of water discharged from the Respondent's unit. Furthermore, it may be relevant to note that every report clearly holds that the discharge from the company meets the standards of compliance.
9. The water discharged from the Respondent's unit does not adversely affect crops, as evidenced by the thriving cultivation in surrounding areas and the farmers' self-declarations.
10. The Committee appointed by this Hon'ble Tribunal and the agricultural department have found that the Applicant has intentionally not been cultivating the land in question from 2020-2021.
11. It is pertinent to note that all nearby fields are flourishing, which clearly indicates that the alleged loss of crops, if any, is not due to any external factors or actions of Respondent No. 5, but rather due to the Applicant's own neglect and failure to cultivate the land.

### 12. ABSENCE OF PROOF OF OWNERSHIP

13. The Applicant has failed to provide any conclusive document on record to prove title and ownership of the land in question. The "Hissa pramadpatra"

provided by the Applicant is insufficient to establish clear title and ownership rights.

14. In the absence of proper title documents, the Applicant's locus standi to claim compensation is questionable and requires thorough scrutiny by this Hon'ble Tribunal.

**15. LACK OF ANY CONNECTION/NEXUS BETWEEN THE ALLEGED LOSS TO CROPS OF THE APPLICANT AND THE EFFLUENT DISCHARGED BY THE RESPONDENT NO. 5.**

16. The Applicant has failed to provide any concrete proof to show non-compliance by Respondent No. 5 resulting in any loss to the Applicant's field. Mere assertions without supporting evidence cannot form the basis of a compensation claim.

17. In fact, it may not be out of place to mention that the farmers of the surrounding fields have issued handwritten letters affirming that the water from Respondent No. 5's unit is suitable for agriculture and requesting its continued use for farming. These letters, along with English translations, are collectively annexed herewith and marked as **Annexure R/2**.

18. Furthermore, recent photographs showing widespread cultivation in the areas surrounding the Applicant's land, while the Applicant's land remains conspicuously uncultivated, are annexed herewith and marked as **Annexure R/3**.

19. The report of the agricultural department clearly contradicts the claims made by the Applicant. The report clearly prescribes that the Applicant is not intentionally cultivating any crops in his fields and therefore is not entitled to any damages.

20. This report further corroborates the position that any alleged loss of crops is not attributable to Respondent No. 5, but rather to the Applicant's own failure to cultivate the land.

### **21. INFLATED AND UNSUBSTANTIATED COMPENSATION CLAIM**

22. The compensation amount claimed by the Applicant appears to be grossly inflated and lacks proper substantiation. The Applicant has: a) Assumed maximum possible yield without considering actual cultivation practices. b) Used Minimum Support Prices (MSP) for calculation without proof of actual market rates. c) Claimed compensation for years when no cultivation took place.

23. The Applicant has failed to provide any authentic documents certifying crop damage from Fasali Year 1428 to 1431 (2020-21 to 2023-24). The compensation demand is based solely on land area without any proof of actual crop damage, rendering it legally untenable and speculative.

24. The total claimed amount of Rs. 420,935 for paddy and wheat crops from 2016-2024 is entirely unsubstantiated and appears to be a theoretical calculation rather than a reflection of actual losses.

25. The claim does not account for input costs, labor, or other factors that would affect actual damages, making it highly inflated and unrealistic. In fact, the revenue records show crops were grown from 2016-2020, any claim for this period is contradictory to official documentation and therefore invalid.
26. Claims for 2020-2024 are baseless as the Applicant chose not to cultivate during this period, as confirmed by Report commissioned by this Hon'ble Tribunal as submitted above.
27. It is submitted that such speculative and hypothetical calculations cannot form the basis of a genuine compensation claim.

#### **PARA-WISE REPLY**

28. Without prejudice to the preliminary objections raised above, and while reserving the right to file a more detailed reply if required, the Respondent No. 5 submits the following para-wise reply to the Details of Compensation filed by the Applicant:
29. The contents of paragraph no. 1 of the details of compensation filed by the Applicant is wrong and denied. It is denied that the Applicant has any valid claim for compensation as alleged or at all.
30. The contents of paragraph no. 2 of the details of compensation filed by the Applicant is wrong and denied. It is denied that the Applicant has correctly stated the details of the area/field as 0.895 Hectare or that the Applicant

has any share in the said land. It is denied that the Applicant's purported share of the land is 0.22375 Hectare or 2238 Square Mt. or 24085 Square Ft. or approximately 18 Biswa. It is denied that Paddy is growing in the Applicant's area at the rate of approximately 65 Quintals per Hectare or that the Applicant's share would be approximately 15 Quintals. It is denied that Wheat is growing in the Applicant's area at the rate of approximately 55 Quintals per Hectare or that the Applicant's share would be approximately 13 Quintals.

31. The contents of paragraph no. 3 of the details of compensation filed by the Applicant is wrong and denied. It is denied that the Applicant has suffered any loss of Paddy crop for the years 2016-17 to 2020-21 as claimed or at all. It is denied that the Applicant is entitled to any compensation for Paddy crop for the years 2016-17 to 2020-21 amounting to Rs. 126,795/- or any other amount. It is denied that the Applicant has suffered any loss of Paddy crop for the years 2021-22 to 2023-24 as claimed or at all. It is denied that the Applicant is entitled to any compensation for Paddy crop for the years 2021-22 to 2023-24 amounting to Rs. 92,445/- or any other amount. It is denied that the Applicant is entitled to a total compensation for Paddy amounting to Rs. 219,240/- or any other amount. It is denied that the Applicant has suffered any loss of Wheat crop for the years 2016-17 to 2020-21 as claimed or at all. It is denied that the Applicant is entitled to any compensation for Wheat crop for the years 2016-17 to 2020-21

amounting to Rs. 118,300/- or any other amount. It is denied that the Applicant has suffered any loss of Wheat crop for the years 2021-22 to 2023-24 as claimed or at all. It is denied that the Applicant is entitled to any compensation for Wheat crop for the years 2021-22 to 2023-24 amounting to Rs. 83,395/- or any other amount. It is denied that the Applicant is entitled to a total compensation for Wheat amounting to Rs. 201,695/- or any other amount. It is denied that the Applicant is entitled to a total compensation for Paddy and Wheat amounting to Rs. 420,935/- or any other amount.

32. The contents of paragraph no. 4 of the details of compensation filed by the Applicant is wrong and denied. It is denied that the documents relied upon by the Applicant, namely the Minimum Support Price (MSP) details, production details from the district agriculture officer, Hissa pramadpatra, and harvesting details, establish any valid claim for compensation.
33. The contents of paragraph no. 5 of the details of compensation filed by the Applicant is wrong and denied. It is denied that the Applicant has suffered any loss due to any act or omission on the part of Respondent No. 5. It is denied that the Applicant is entitled to any compensation or relief as prayed for or at all.

**PRAYER**

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Dismiss the compensation claim filed by the Applicant;
- b) Direct the Applicant to pay costs for filing a frivolous claim; and
- c) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

AND FOR THIS ACT OF KINDNESS, THE RESPONDENT AS IN DUTY BOUND SHALL EVER PRAY.

RESPONDENT NO. 5

Filed through:



PREET SINGH OBEROI

Counsel for Respondent No. 5

CPSO LAW OFFICE

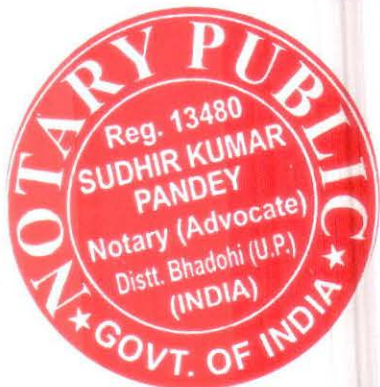
10<sup>TH</sup> FLOOR, HT HOUSE

KG MARG, NEW DELHI – 110001

Place: New Delhi

[office@cpsolaw.com](mailto:office@cpsolaw.com),

Date: 29.08.2024



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI  
ORIGINAL APPLICATION NO. 47 OF 2022  
IN THE MATTER OF:**

Sanjay Kumar Pal ...Applicant

versus

State of U.P. & Ors. ...Respondents

**AFFIDAVIT**

I, I.B. Singh, aged about 62, S/o Late H.N. Singh, working as Factory Manager and Authorized signatory of the Respondent no. 5 Company, Obeetee Private Limited, having its Registered office at P.O. Box no.4, Bisunderpur, Civil Lines, Mirzapur-231001, do hereby state on oath as under:

1. That I am well versed with the facts of the case and have been authorized by Respondent No. 5 to file this affidavit on their behalf through Board's Resolution is already on record vide Annexure - A/I of the original reply.
2. That I have read the contents of the Original Application filed by the applicants and I have gone through the record. I am well conversant with the facts of the case hereinafter deposed.
3. That the contents of the accompanying application are true to the best of my knowledge and ability and nothing has been concealed therefrom.

DOC.NO. 3071  
VALID ALL INDIA  
NOTARY-13480

For & on behalf of  
OBEETEE PVT. LTD.

*[Signature]*  
Factory Manager

**DEPONENT**

IDENTITY THE EXECUTANT/DEPONENT

VERIFICATION WHO WAS SIGNED IN THE PRESENCE OF ME

I the above named deponent do hereby verify that the contents of Paragraphs 1 to 3 of this affidavit are true to my knowledge. Nothing has been concealed therefrom.

Signed and verified on the 28<sup>th</sup> of August, 2024 at New Delhi.



*[Signature]*  
**SUDHIR KUMAR PANDEY**  
NOTARY (Govt Of India)  
Distt Court Bhadohi (U.P.)

28 AUG 2024

For & on behalf of  
OBEETEE PVT. LTD.

*[Signature]*  
Factory Manager

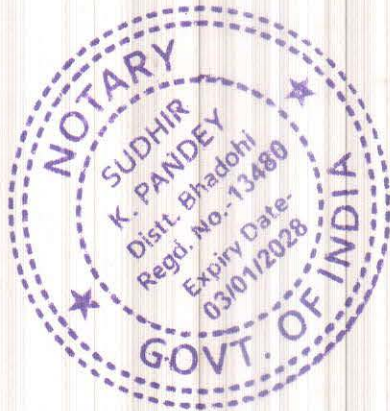
**DEPONENT**

IDENTITY THE EXECUTANT/DEPONENT

WHO WAS SIGNED IN THE PRESENCE OF ME

For & on behalf of  
OBETE PVT. LTD

  
Factory Manager



**SUDHIR KUMAR PANDEY**  
**NOTARY (Govt Of India)**  
**Distt Court Bhadohi (U.P.)**

**28 AUG 2024**





पञ्चम अक्षांश 192 62117 एकीकृत्य स्थानाजरी की तहसिलामुद्रण-पत्र (व्यवस्थापिका) का प्रमाणपत्र

352	20298	282	गाणगाव, मुण्डगाव, इलाहाबाद, मुला-आ, सुलतानाबाद, किशोरबाग, रामसजीब, विष्णुन विष्णुन विष्णुन, संजयपुर, फरीदाबाद, एम.ए.सी.	गाणगाव	2-298
-----	-------	-----	---	--------	-------

पञ्चम अक्षांश 192 62117 एकीकृत्य स्थानाजरी की तहसिलामुद्रण-पत्र (व्यवस्थापिका) का प्रमाणपत्र

पञ्चम अक्षांश 192 62117 एकीकृत्य स्थानाजरी की तहसिलामुद्रण-पत्र (व्यवस्थापिका) का प्रमाणपत्र

पञ्चम अक्षांश 192 62117 एकीकृत्य स्थानाजरी की तहसिलामुद्रण-पत्र (व्यवस्थापिका) का प्रमाणपत्र



सत्य प्रतिनिधि  
तहसिलदार इलाहाबाद  
जनपद-भरौली



गाणगाव	50
मुण्डगाव	70
इलाहाबाद	70
कुल	190

गाणगाव	2-298
--------	-------



प्रमाणित उद्घरण स्वसरा ग्राम		तालुका		परगना		तहसील		जिला												
खेतों की संख्या		कृषि भूमि का विवरण		दो फसली क्षेत्रफल		मिलाने स्वसरा के स्तम्भों अकृषिक भूमि का खास		प्रत्येक खेत के पूरे बड़े हुए वृक्षों की संख्या व किस्म												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21
371	0.895	29	खतौनी के भाग 1 के अनुसार खातेदार का नाम श.राम, (सहजगाम) स.शारदा, रामसुनी क.शुभ, वि.शुभ, सु.शुभ म.शुभ, क.शुभ, र.शुभ र.शुभ, बा.शुभ, क.शुभ, सु.शुभ द.शुभ, दे.शुभ, ल.शुभ														46.576	0.895		

प्रमाणित किया जाता है कि उद्घरण के मुताबिक असल के शुद्ध है।  
लेखापाल के हस्ताक्षर

शुभ  
07-04-2022  
जि.शु. ज.शु. 1/2

1428-भु.शु.

445

446

स्व. प्रमाणित घोषणा पत्र

मैं रमेश प्रकाश पुत्र स्व. मेवालाल विठ्ठल निवासी  
 गा. नवलपुर, जिला. पंजाब, पंजाब, तहसील  
 शानपुर जि. अहमदाबाद का मूल निवासी हूँ।  
 मैं यह घोषणा करता हूँ कि गा. जौहपुर,  
 पंजाब, तहसील शानपुर जि. अहमदाबाद  
 स्थित गा. संख्या 324 में की कृषि योग्य  
 भूमि है। यह भूमि आ. वी. टी. कालीन फेम्ट्री  
 के बगल स्थित सार्वजनिक नाला जिले -  
 आ. वी. टी. कंपनी का शोधित जल जाता  
 है। के बिना स्थित है। मैं अपने उपरोक्त  
 खेत गा. संख्या 324 पर वर्षों से खेती  
 कर रहा हूँ। मैं अपने खेत में सब्जियाँ एवं  
 सब्जियाँ दोनों ही फसलों की खेती कर अच्छी  
 मात्रा में आजीवन कर उत्पादन कर रहा हूँ।  
 वर्तमान में मैंने अपने खेत में धान की  
 फसल लगाई है जो अच्छी है। आ. वी. टी.  
 कालीन फेम्ट्री से निकलने वाले शोधित जल  
 जो सार्वजनिक नाले से होकर बहता है से  
 कभी भी मेरी फसलों को किसी प्रकार का  
 कोई नुकसान नहीं हुआ है।

दिनांक 09.08.2024

रमेश प्रकाश

9935257541

## अवप्रमाणित घोषणा पत्र

मैं चन्द्रशेखर पुत्र स्व० मेवालाल निवासी ग्राम गवलपुर जखौन पोस्ट गोपीगंज तहसील-शानपुर जिला-भदोही का मूल निवासी हूँ। मैं यह घोषणा करता हूँ कि ग्राम जौहरपुर पोस्ट गोपीगंज तहसील शानपुर जिला भदोही स्थित गाटा सं०-374 मेरी कृषि योग्य भूमि है। यह भूमि ओवीटी कालीन फेंवरी के बजल स्थित सार्वजनिक नाला जिलम ओवीटी कम्पनी का स्रोधित जल जाता है के किनारे स्थित है। मैं अपने उपरोक्त बेट गटा सं०374 पर वर्षों से खेती कर रहा हूँ। मैं अपने बेट में खी एवं जीएम दोनों बीजसलों की खेती कर अच्छी मात्रा में अनाजों का उत्पादन कर रहा हूँ। वर्तमान में मैंने अपने बेट में धान की कसल लगायी है जो अच्छा है। ओवीटी कालीन फेंवरी से निकलने वाले स्रोधित जल जो सार्वजनिक नाले से होकर बहता है से कच्चा भी मेरी फसलों को किसी प्रकार का कोई नुकसान नहीं हुआ है।

दिनांक 14-08-2024

— चन्द्रशेखर

ग्राम गवलपुर जखौन

जोशीगंज भदोही

मो 7522008788

स्वप्रमाणित घोषणा पत्र

मैं रामरती पाल पुत्र श्री रामवरुन पाल निवासी ग्राम - जौहरपुर, पोस्ट - गोपीगंज, तहसील - जानपुर, जिला - मधेही का मूल निवासी हूँ। मैं यह घोषणा करता हूँ कि ग्राम जौहरपुर, पोस्ट - गोपीगंज, तहसील - जानपुर, जिला - मधेही स्थित गाटा संख्या 371 मेरी व्यक्ति योग्य भूमि है। यह भूमि ओबीटी कालीन फेन्ट्री के बगल स्थित सार्वजनिक नाला जिसमें ओबीटी कंपनी का शोधित जल जाता है के किनारे स्थित है। मैं अपने अशुद्ध स्वेत गाटा सं 371 पर वर्षों से स्वैली कर रहा हूँ। मैं अपने स्वेत में रबी एवं खरीफ दोनों ही फसलों की स्वैली कर अच्छी मात्रा में अनाजों का उत्पादन कर रहा हूँ। वर्तमान में मैंने अपने स्वेत में धान की फसल लगाई है जो अच्छी है। ओबीटी कालीन फेन्ट्री से निकलने वाले शोधित जल जो सार्वजनिक नाले से होकर बहता है से कभी भी मेरी फसलों को किसी प्रकार का कोई नुकसान नहीं हुआ है।

रामरती

दिनांक :- 02/08/2024

मो० न० :- 9506705946

स्वप्रमाणित घोषणा पत्र

मैं महमूद खां पुत्र मौनिस खां निवासी ग्राम-पूरेटीका पोस्ट-गोपीगंज, तहसील-जानपुर, जिला-भदोही का मूल निवासी हूँ। मैं यह घोषणा करता हूँ कि ग्राम जोहरपुर, पोस्ट-गोपीगंज, तहसील-जानपुर, जिला-भदोही स्थित गाटा संख्या 369 मेरी कृषि योग्य भूमि है। यह भूमि ओबीसी कालीन फैंक्ट्री के बगल स्थित सार्वजनिक नाला जिलमें ओबीसी कंपनी का शोधित जल वाला है के किनारे स्थित है। मैं अपने उपरोक्त खेत गाटा संख्या 369 पर वर्षों से खेती कर रहा हूँ। मैं अपने खेत में सब्जी एवं खरीफ़ दोनों ही फसलों की खेती कर अच्छी मात्रा में अनाजों का उत्पादन कर रहा हूँ। वर्तमान में मैंने अपने खेत में चान की फसल लगाई है जो अच्छी है। ओबीसी कालीन फैंक्ट्री से निकलने वाले शोधित जल जो सार्वजनिक नाले से होकर बहता है से कभी भी मेरी फसलों के किसी प्रकार का कोई नुकसान नहीं हुआ है।

दिनांक :- 13-08-2024

क्र. सं. : 8604175343

महमूद

(महमूद खां)

450

स्वप्रमाणित घोषणा पत्र

मैं रत्नेश कुमार पाठक पुत्र श्री गिरिश चन्द्र पाठक निवासी ग्राम - गोपपुर, पोस्ट - गोपीगंज, जिला - अदोही का निवासी हूँ। मैं यह घोषणा करता हूँ कि ग्राम - गोपपुर, पोस्ट - गोपीगंज तहसील - औराई, जिला - अदोही स्थित गारा संख्या ॥ मेरी कृषि धोरण भूमि है। यह भूमि ओबीरो कालीन चेंकड़ी के बगल स्थित सार्वजनिक नाला जिसमें ओबीरो कंपनी का शोधित जल जाता है के किनारे स्थित है। मैं अपने उपरोक्त खेत गारा संख्या ॥ पर वर्षों से खेती कर रहा हूँ। मैं अपने खेत में खरी एवं खरीप दोनों ही फसलों की खेती कर अच्छी मात्रा में अनाजों की उत्पादन कर रहा हूँ। वर्तमान में मैंने अपने खेत में धान की फसल लगाई है जो अच्छी है। ओबीरो कालीन चेंकड़ी से निकलने वाले शोधित जल जो सार्वजनिक नाले से होकर बहता है से कभी भी मेरी फसलों को किसी प्रकार का कोई नुकसान नहीं हुआ है।

दिनांक - 4-08-2024

मो. नं. - 9389394532

रत्नेश कुमार पाठक



 GPS Map Camera

Poore Tika, Uttar Pradesh, India  
7FH2+WF4, Poore Tika, Uttar Pradesh 221303, India  
Lat 25.280617°  
Long 82.451715°  
21/08/24 03:54 PM GMT +05:30



sanjay Pal Land



Poore Tika, Uttar Pradesh, India  
 7FH2+WF4, Poore Tika, Uttar Pradesh 221303, India  
 Lat 25.280457°  
 Long 82.451558°  
 21/08/24 03:52 PM GMT +05:30



GPS Map Camera

# Sanjay Pal Land

**THE TIMES OF INDIA**

**48L to take UP's biggest police recruitment exam from Aug 23**

**ADM, ASP Rank Officials To Be Nodded Officers**

**Rape, Sexual Abuse: SC**

**Amid row, UPSC drops lateral-entry recruitment drive**

**Raj engra's FIR claims Sabotage behind Salimatti Exp derailment**

**Poore Tika, Uttar Pradesh, India**  
**7FH2+WF4, Poore Tika, Uttar Pradesh 221303, India**  
**Lat 25.280586°**  
**Long 82.451087°**

21/08/24 03:50 PM GMT+05:30

GPS Map Camera





Sanjay Pal Land



GPS Map Camera

Gopiganj, Uttar Pradesh, India  
7FH2+P4H, Goppur, Gopiganj, Uttar Pradesh 221303, India  
Lat 25.280641°  
Long 82.450535°  
21/08/24 03:47 PM GMT +05:30





 GPS Map Camera

Gopiganj, Uttar Pradesh, India  
7FH2+P4H, Goppur, Gopiganj, Uttar Pradesh 221303, India  
Lat 25.280708°  
Long 82.450336°  
21/08/24 03:46 PM GMT +05:30

